

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM

O.A. No. 475/89
~~KAXXIX~~

199

DATE OF DECISION 30-7-1990

M Bhaskaran Applicant (s)

M/s MR Rajendran Nair & PV Asha Advocate for the Applicant (s)
India Versus

Union of Rep. by the Secretary Respondent (s)
Ministry of Home Affairs
New Delhi & 4 others.

Mr PVM Nambiar Advocate for the Respondent (s) 1 to 3
Ms KK Usha for Respondents 4

CORAM:

The Hon'ble Mr. NV Krishnan, Administrative Member

The Hon'ble Mr. N Dharmadan, Judicial Member

1. Whether Reporters of local papers may be allowed to see the Judgement? ✓
2. To be referred to the Reporter or not? ✓
3. Whether their Lordships wish to see the fair copy of the Judgement? ✓
4. To be circulated to all Benches of the Tribunal? ✓

JUDGEMENT

Shri NV Krishnan, Administrative Member.

Heard.

On the last date, it was stated that on similar matters judgments are to be pronounced by the other bench.

3 It is submitted that that judgment has been delivered disposing of OA 300/89 and other connected cases. Counsel of applicant submits that this judgment should govern reliefs(i) and (ii) prayed in the present application. The learned counsel of respondents also agree with this view.

4 In the circumstances, we direct that the reliefs (i) and (ii) as prayed for by the applicant in para-8

in the present application will ~~be~~ abide by the
decision of the Tribunal in OA 300/89 and respondents / 63
are directed to take action accordingly. 2

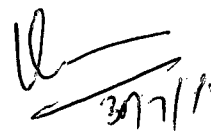
5 The applicant has submitted that he has
made a representation at Annexure IV dt.14.5.76
addressed to Respondent-2 which is yet to be disposed
of. He submits that only this matter is now pending
and the respondents be directed to dispose of that
representation. The respondents have no comments to
make in this regard.

6 We find that this request is a reasonable one.
Therefore, we direct Respondent-2 to dispose of
Annexure-IV also within a period of three months
from the date of receipt of a copy of this order.

7 The application is disposed of with the above
directions.


30.7.90

(N Dharmadan)
Judicial Member


30/7/90

(NV Krishnan)
Administrative Member

30-7-1990